IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-162/ND/2017

In the matter of:

Royal Caterers (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

For the Respondent/Cor. Debtor

For the RD (N)

For the Intervener

: Ms. Geeta Wadhwa, Co. Secy.

: -

: Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung,

Standing Counsel, Income

Tax Department with Ms. Easha

Kadian, Legal Rep.

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD/ROC as well as Income tax Department are also present.

Ld. Counsel for the petitioner to clarify whether under Section 252 (1) and 252, Company can be the petitioner/appellant seeking for its revival and also bring citations in this regard.

For the said purpose, post the matter on 19.12.2017.

-5011-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.12.2017